

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 21ST DAY OF MAY, 2001

Original Application No.85 of 1993

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA,A.M.

1. Vijai Kumar Singh, S/o
Shri Daya Singh
2. Ramesh Chandra Mishra
Son of Sri S.R.Mishra
3. S.K.Srivastava, S/o
Shri Mata Din Lal
4. Mohd.Ishaqu, S/o Shri Mohd.
Abbas Khan.
5. Udai nath, son of
Shri Beni Prasad.
6. Ashok Kumar Sengar, son of
Shri Chandan Singh
7. Raj narain Sachan, S/o
Shri Bhagwan Sahai
8. Kifayat Ali, S/o
Shri Sujat Ali.
9. Ram narain verma, S/o
Shri Latoo Lal
10. Shivdip Narain Awasti
S/o Sri Satya Narain
11. Ramanuj Rai, S/o
Shri Kailash Rai
12. Mohd.Samim,S/o
Shri Sabbir
13. Harish Chandra, S/o
Sri Sumer
14. Hari Shanker Sharma, S/o
Shri Shiv Pyare
15. Ram Prakash Pal
S/o Sri Badloo Prasad
16. Jagjeet Singh, S/o
Shri Gurdas Singh
17. Bachcha Lal, S/o
Shri Shiv Pujan
18. Shyam Prasad, S/o
Shri Kulbul

19. Jamuna Prasad Sharma
S/o Shri Raja Ram
20. Ram balak,S/o
Shri Fagun
21. Jagmohan Yadav,S/o
Shri Ram surat Yadav
22. Harish Chandra Srivastava
S/o Sri Satgurusaran Srivastava
23. Om Prakash Kureel
S/o Shri Bhim Raj Kureel
24. Sabir Husain,S/o
Shri Ali Husain
25. Jamil Ahmed S/o
Shri Imam Ali
26. Mohd.Hakim, S/o
Shri Mohd. Hanif
All working in the Ordnance Factory
Kalpi Road, Kanpur.

... Applicants

(By Adv: Shri A.K.Sachan)

Versus

1. The Chairman, Ordnance Factory
Kalpi Road, Kanpur.
2. General Manager, Ordnance
Factory, Kalpi Road, Kanpur.
3. Union of India through Secretary
Ministry of Defence, New Delhi.

... Respondents

(By Adv: shri Amit Sthalekar)

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

By this OA the applicants have prayed for promotion and also for preparation of seniority list. The counsel for the applicant has submitted that so far as the promotion/upgradation is concerned, applicants have been granted relief by the respondents vide order dated 19.5.1993 which is Annexure 2 to the CA filed by Shri Anil Kumar Nayak, Works Manager. The only grievance left is about Combined seniority of Press Operator and Machinist B. The counsel for the

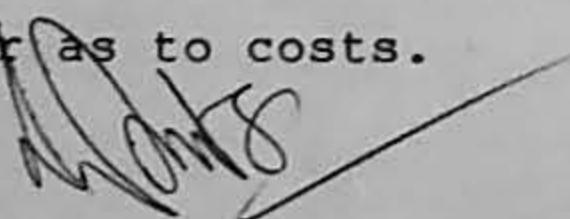
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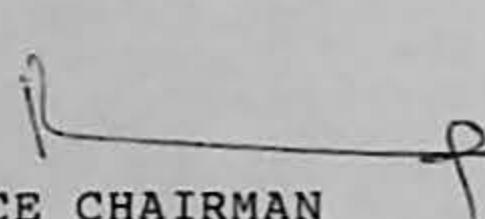
applicant has invited our attention towards an order of this Tribunal dated 1.6.1992 passed in OA 222/90 which provided as under:-

"..... so far as question of seniority is concerned, the same is to be decided in accordance with law taking into consideration the period of service, and let a decision regarding the seniority to be decided by the respondents within a period of two months from the date of communication of this order. It is thereafter further promotions shall be made. In case any promotion has been made during the pendency of this application the same shall be provisional in nature. No order as to costs."

It is also submitted that in pursuance of the aforesaid order of this Tribunal promotions were earlier granted by the respondents on 19.9.1992 and seniority was also determined accordingly.

Considering the facts and circumstances, we dispose of this OA with the direction to the respondents to prepare a combined seniority list in terms of the order passed by this Tribunal in earlier OA. No order as to costs.


MEMBER(A)


VICE CHAIRMAN

Dated: 21.5.2001

Uv/